

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 196 OF 2018 &
IA NO. 515 OF 2018 & IA NO. 516 OF 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal
Mr. Aradhna Tandon

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-1

Mr. Balaji Srinivasan
Ms. Sumana Naganand
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar
Ms. Pallavi Sengupta for R-2,4 & 6

Mr. G.S. Kannur
Mr. S. Nithin
Ms. Arunima Singh for R-5

ORDER

IA NO. 516 OF 2018

(for exemption from filing certified copy of the impugned order)

The learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 196 OF 2018 &
IA NO. 515 OF 2018

Admit.

The learned counsel, Mr. G.S. Kannur accepts notice on behalf of the fifth Respondent.

The learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5 pray for four weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1, 2, 4 & 6 and 5 are permitted to file their respective replies in this matter by 30.08.2018, after duly serving copy on the other side. Thereafter, rejoinder if any, may be filed by the Appellant by 27.09.2018, after duly serving copy on the other side.

List the matter on **15.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

The Interim Order granted earlier will continue till 15.11.2018.

(S. D. Dubey)
Technical Member

pr/vt

(Justice N. K. Patil)
Judicial Member